

आयकर अपीलीय अधिकरण 'ए' न्यायपीठ चेन्नई में।
IN THE INCOME TAX APPELLATE TRIBUNAL
'A' BENCH, CHENNAI

माननीय श्री महावीर सिंह, उपाध्यक्ष एवं
माननीय श्री मनोज कुमार अग्रवाल, लेखा सदस्य के समक्ष।
BEFORE HON'BLE SHRI MAHAVIR SINGH, VICE PRESIDENT AND
HON'BLE SHRI MANOJ KUMAR AGGARWAL, AM

आयकर अपील सं./ ITA No.426/Chny/2022
(निर्धारण वर्ष / Assessment Year: 2017-18)

M/s. AVM Marimuthunadar & Sons Pvt. Ltd. 182, North Cotton Road, Tuticorin – 628 001.	बनाम/ Vs.	ACIT, Circle-1, Tirunelveli.
स्थायी लेखा सं./जीआइ आर सं./PAN/GIR No. AAFCA-2267-F		
(□ पीलार्थी/ Appellant)	:	(प्रत्यर्थी / Respondent)

अपीलार्थी की ओरसे/ Appellant by	:	Shri D. Anand (Advocate) – Ld. AR
प्रत्यर्थी की ओरसे/ Respondent by	:	Shri R. Mohan Reddy (CIT) –Ld. DR
सुनवाई की तारीख/ Date of Hearing	:	20-04-2023
घोषणा की तारीख /Date of Pronouncement	:	20-04-2023

आदेश / ORDER

Manoj Kumar Aggarwal (Accountant Member)

1. The assessee's representative, vide letter dated 20-04-2023, seeks withdrawal of the captioned appeal on the ground that the consequential order has been passed pursuant to order u/s. 263 and the assessee is not interested in pursuing the appeal before the Tribunal. The Ld. CIT-DR did not raise any objection against the same. Considering the same, the appeal stands dismissed as withdrawn.

2. The appeal stand dismissed as withdrawn.

Order pronounced in the open Court on 20th April, 2023.

Sd/-
(MAHAVIR SINGH)
उपाध्यक्ष / VICE PRESIDENT

Sd/-
(MANOJ KUMAR AGGARWAL)
लेखक सदस्य / ACCOUNTANT MEMBER

चेन्नई / Chennai; दिनांक / Dated : 20-04-2023
EDN/-

आदेश की प्रतिलिपि ँ ग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी/Appellant
2. प्रत्यर्थी/Respondent
3. आयकर आयुक्त / CIT
4. विभागीय प्रतिनिधि/DR
5. गार्ड फाईल/GF